

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
CALCUTTA

OA. No.354 of 1997

Date of Order : 1-02-2006

Present : Hon'ble Mr. B.N. Som, Vice-Chairman (A)
Hon'ble Mr. B.V. Rao, Judicial Member

Bidyut Kr. Samanta & Ors.
-vs-
S.E. Railway

For the Applicant : None

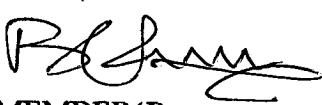
For the Respondents: Mr. S. Chowdhury, Counsel

ORDER

PER MR. B.N. SOM, VC(A) :

In the morning Mr. S. Panda, Ld. Counsel for the applicants prayed for adjournment due to his personal difficulty. Since it is an old matter of 1997 no adjournment was granted without hearing. Therefore, when the matter is called on for formal hearing, he is not present. However, Mr. S. Chowdhury, Ld. Counsel for the respondents is present and he submits that the application is without merit because the applicants before the Tribunal have failed to qualify in the screening test and that they are unnecessarily dragging the matter resulting in inordinate delay.

2. Having heard the Ld. Counsel for the respondents and having regard to the facts of the case, the same is dismissed on account of non-prosecution.


MEMBER(J)


VICE-CHAIRMAN

DKN